

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE BENCH
AT CHENNAI

OA No 40 OF 2024

IN THE MATTER OF:

NEWS ITEM PUBLISHED ON 25 JANUARY 2024 IN THE EENADU NEWSPAPER
REGARDING DISCHARGE OF LIQUID WASTES IN LAKH LITERS INTO DIFFERENT
RIVERS IN ANDHRA PRADESH

..... Applicant

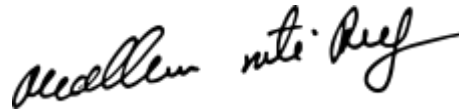
Vs

THE CHIEF SECRETARY TO GOVT OF ANDHRA PRADESH AND OTHERS.

.... Respondents

**AFFIDAVIT FILED BY R3- CHITTOOR MUNICIPAL
CORPORATION**

DATE- 20.04.2024



**M/s MADHURI DONTI REDDY
ADVOCATE**

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH

A.P. POLLUTION CONTROL BOARD

#26, S2, Royal Castle, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.

Mobile: 98407 98460 / 63831 21322,

Email: reddymadhuri09@gmail.com

**IN THE HON'BLE NATION GREEN TRIBUNAL,
SOUTHERNZONE CHENNAI**

(Through video conference – Suo Motu)

ORIGINAL APPLICATION NO. 40 of 2024(SZ)

INDEX TO MATERIAL PAPER

SL.NO	DATE	DESCRIPTION OF DOCUMENT	PAGE NO
1.		Affidavit filed by the Respondent No.3	1 – 5

Chennai

Dt:- 20- 04-2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI
ORIGINAL APPLICATION NO.40 OF 2024 (SZ)

Tribunal on its own motion SUO MOTU
based on the News Item in Eenadu
Newspaper, dt:25.01.2024, "Liquid
Wastes have been discharged into
different Rivers in the State of Andhra
Pradesh".

.....Applicant.

- Versus -

1. The Chief Secretary to Govt. of Andhra Pradesh,
1 Block, 1st Floor, Interim Government Complex,
A.P. Secretariat Office, Velagapudi, Guntur,
Andhra Pradesh - 522237, Phone: +918632441024
Email: cs@ap.gov.in
2. Special Chief Secretary to Govt. of Andhra Pradesh,
Department of Environment, Forest, Science and
Technology, 4 Block, Ground Floor, Room No.268,
A.P. Secretariat Office, Velagapudi, Guntur,
Andhra Pradesh-522237. Phone: 0863 2444438
Email: splcs_efst@ap.gov.in
3. The Secretary to Govt. of Andhra Pradesh,
Municipal Administration and Urban Development
Department, 2nd Block, Ground Floor,
Room No. 140, A.P. Secretariat Office,
Velagapudi, Guntur, Andhra Pradesh-522237
Phone: 0963 2442024
Email: prisecy_maud@ap.gov.in
4. The Chairman, Andhra Pradesh Pollution Control Board,
Door No.33-26-14 D/2, Near Sunrise Hospital,
Pushpa Hotel Centre, Chalamalavari Street,
Kasturibaipet, Vijayawada - 520 010.
Phone: 0866-2463202
Email: chairman@appcb.gov.in

...Respondents

COUNTER AFFIDAVIT FILED BY THE RESPONDENT NO 3

I, Dr.J.Aruna, W/o A.Hemanth Surya aged about 40 years, Hindu, working as Commissioner, Chittoor Municipal Corporation, Chittoor do here by solemnly affirm and state as follows:

1. I am the 3rd Respondent herein and as such I am well acquainted with a fact of the case.
2. This respondent denies each and every averment made in the Suo Moto application as false and incorrect except those that are specifically admitted herein this Counter Affidavit.
3. It is respectfully submit that the Neeva River is crossing in the middle of the Chittoor Town and permeates entire Chittoor Town dividing into North and Southern sides. The Town is formed on both sides of the Neeva River and a part of sewage waste discharged is merging into Neeva river and necessary action has been initiated to mitigate this problem permanently and temporarily also wherever possible diversion has been planned into nearby barren lands along with Biological remediation at the merging locations.
4. It is respectfully submit that, to address the issue of merging of waste water into Neeva River, the Government of Andhra Pradesh has taken up the construction of Sewage Treatment Plant under AMRUT 2.0 with name "Sewage and Septage Management with construction of 5.0 MLD STP" with an estimated cost of Rs.23.64 crores and issued Orders G.O.Ms.No.68, MA&UD (UBS) Department, Dated 19-05-2023.


 DEPONENT
 Commissioner
 Chittoor Municipal Corporation

WITNESSES//


 Executive Engineer
 Chittoor Municipal Corporation

5. Accordingly, the Chittoor Municipal Corporation has proposed construction of Sewage Treatment Plants as per the directions of Hon'ble National Green Tribunal. It is submitted that Chittoor Municipal Corporation had identified three suitable places for Construction of STPs i.e., (i) Kattamachi Cheruvu Tank, Near RTC Bus-stand, (ii) Near Kailasapuram and (iii) Doddipalli and it is proposed to alienate or acquire the required lands to take up the construction of STPs, where the waste water is merging in Neeva River. The Municipal Corporation, Chittoor have passed Resolution for construction of STP Plant near Kattamanchi tank for construction of 0.5 MLD capacity with an estimate of Rs.112.50 lakhs and said proposal was forwarded to the Government for according administrative sanction.

6. It is submitted that, the present generated sewerage in the Chittoor Town is 16.5 MLD (out of which approximately 5.0 MLD is merging into Neeva River) and the remaining 11.5 MLD is flows into different open spaces and barren lands. The liquid waste is being reduced and dried in its coarse and most of the water is being dried up and remaining very few water is being spreading low-lying barren lands, further there is far away distance from the accumulative point of liquid waste to water bodies. Hence, there is no scope for mixing of liquid waste into water bodies.

7. It is submitted that Chittoor Municipal Corporation has addressed the District Collector & Magistrate, Chittoor on Dated.24-11-2022 for alienation of identified lands for construction of STP plants. The District Collector, Chittoor has in turn addressed a letter dated 07-12-2022 to the Revenue Divisional Officer, Chittoor and also instructed the Tahsildar, Chittoor Mandal to inspect the site along with surveyor and process further alienation of the above land at Kattamanchi and Doddipalli, which is now under process.


 DEPONENT
 Commissioner
 Chittoor Municipal Corporation.

WATTESTER//

 Executive Engineer
 Chittoor Municipal Corporation

8. It is further submitted that Chittoor Municipal Corporation has called for Expression of interest for preparation of Estimates and Detailed Project Report for the construction of STPs at the proposed locations. This office has issued Letter of Acceptance (LOA) in favor of M/s INAS INFRA ENGINEERING CONSULTANCY, Tenali, Guntur District. The preparation of DPR is in progress by the said Agency.

9. It is submitted that soon after completion of land alienation the Sewage Treatment Plant will be taken up and completed by December, 2024. It is humbly praying the Hon'ble National Green Tribunal (SZ), Chennai to consider the merits submitted by this Respondent as above.

10. In view of the circumstances explained above, it is humbly prayed that this Hon'ble Tribunal may be pleased to pass an appropriate order in the above OA No. 40 of 2024 and pass such further or other orders, as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case and thus render justice.

Solemnly affirmed and signed
her name in my presence on
this 18th day of March, 2024


DEPONENT
Commissioner
Chittoor Municipal Corporation

Before Me

Advocate

VERIFICATION STATEMENT

I, Dr.J.Aruna, w/o A.Hemanth Surya aged about 40 years, Hindu working as Commissioner, Chittoor Municipal Corporation, Chittoor, Chittoor District, On behalf of the respondents 1 to 4 do hereby verify and state that the contents of the above paras of the affidavit are true and correct to the best of my knowledge and belief, based on information and records available.

Verified the same on this 18th day of March, 2024.

AW
Deponent
Commissioner
Chittoor Municipal Corporation